

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2038
ANSWERED ON:05.08.2005
SHORTAGE OF NOTARIES
Chakraborty Shri Ajay;Radhakrishnan Shri Varkala

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware of the acute shortage of Notaries in the country and as a result thereof the public is facing difficulties;
- (b) if so, whether the Union Government has received any request from some State Governments to enhance the number of Notaries;
- (c) if so, whether the Government proposes to amend the Notaries Act so as to enhance the number of Notaries to be appointed by the States;
- (d) if so, the details thereof; and
- (e) the time by which a final decision is likely to be taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

- (a): No, Sir.
- (b): State Governments of Andhra Pradesh, Madhya Pradesh, Maharashtra, Chhattisgarh and Kerala only have requested to enhance the number of Notaries.
- (c): No, Sir.
- (d)&(e): Does not arise.